

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

251(ND)/2017

IN THE MATTER OF:

Krishna Infrahomes Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3)

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Yashoj Guglani, Advocate

For the Respondent(s) :

ORDER

In accordance with Section 252 of the Companies Act, an appeal is required to be filed against the order of the Registrar of Companies striking of the name of the company. The present litigation has been initiated in the form of Company Petition and the order of the Registrar of Companies which has to be set aside for the petitioner to succeed has not been placed on record. The present petition is not acceptable in the present form. Hence, the same is dismissed. However, liberty is given to the petitioner to file fresh one on the same cause of action in accordance with law.

→ Sd →

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

→ Sd →

(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

12.09.2017

VINEET